

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
OA.1637/95.

Date of order: 3-1-1996.

Between:-

Smt. A. Padmavathi ... Applicant.

And

1. Station Superintendent,
South Central Railway, Vijayawada.
2. Divisional Railway Manager
(Personnel) South Central Railway,
Vijayawada.

... Respondents.

Counsel for the Applicant: Mr. G. V. Subba Rao,

Counsel for the Respondents: Mr. J. R. Gopal Rao, SC for Rlys.

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R. RANGARAJAN, MEMBER ADMINISTRATIVE.

Judgement

(As per Hon. Mr. R. Rangarajan, Member(A))

Heard Sri G.V. Subba Rao, learned counsel for the applicant and Sri J.R. Gopal Rao, learned counsel for the respondents.

2. The applicant in this OA was engaged as a Summer water woman under the control of R-1 on 30-4-82. She continued to get the engagement till last season. It is stated for the applicant that she had been brought on temporary status.

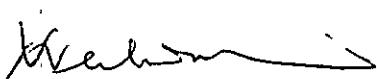
3. This OA was filed praying for a direction to the respondents to regularise her service in any capacity as Group-D employee since she has been working from 82 onwards and acquired temporary status thereby fulfilling all the requirements for permanent absorption. IN OA.1408/95, we have passed certain orders wherein the applicant was placed in a similar situation as the applicant herein. Hence, we follow the direction given in the aforesaid OA in this case also and direct as follows :

- i) The applicant should be re-engaged as a Seasonal water woman under the control of R-1 during the summer season if there is need for such engagement in preference to freshers from the open market.
- ii) The applicant shall be considered for regularisation in accordance with the extant

instructions/scheme provided, temporary status has already been conferred on the applicant.

4. The DA is ordered accordingly at the admission stage. No costs.//


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : January 3, 95
Dictated in Open Court


Dy. Registrar (Judl)

Copy to:-

1. Station Superintendent, South Central Railway, Vijayawada.
2. Divisional Railway Manager (Personnel), South Central Railways, Vijayawada.
3. One copy to Mr. G.V. Subba Rao, Advocate, C.A.T. Hyderabad.
4. One copy to Mr. J.R. Gopal Rao, S.Cfor Rlys, CAT. Hyderabad.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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89-1637/85

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 3-1-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

O.A.No.

1637/85

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions ~~of the~~
Dismissed. ~~at withdrawn stage.~~

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

